



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
(Acquittal Section) Civil Secretariat  
(Srinagar / Jammu)

Notification  
Jammu, the 2<sup>nd</sup> January, 2017.

SRO 43. - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Sh Ravinder Kumar, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Pankaj Singh alias Kala and another involving offences punishable under sections 302/34 RPC, FIR No.123/2003 pending before the Court of Ld.2<sup>nd</sup> Additional Sessions Judge, Jammu.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)  
Secretary to Government,  
Department of Law Justice and Parliamentary Affairs.

Dated: - 02 - 02 - 2017.

No.LD (ACQ) 2016/376/Jammu.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. 2<sup>nd</sup> Additional Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sh Ravinder Kumar, Advocate J&K High Court, District Courts Jammu for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. 2<sup>nd</sup> Additional Public Prosecutor, Jammu.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7.S.C).

(Manzoor Ahmad Lone)  
Deputy Draftsman,

Department of Law Justice and Parliamentary Affairs.

Ref: [Signature]  
[Signature]  
02/02/17